
(2023) 12 SIK CK 0023
In the Sikkim High Court
Case No : Regular First Appeal No. 05 Of 2020

Dawa Tshering Bhutia

APPELLANT

Vs

Tar Tshering Lepcha & Ors

RESPONDENT

Date of Decision : 07-12-2023

Acts Referred:

Citation : (2023) 12 SIK CK 0023

Hon'ble Judges : Bhaskar Raj Pradhan, J

Bench : Single Bench

Advocate : Rahul Rathi, Parvin Manger, Sushant Subba, Sujan Sunwar, N. Rai, Tara Devi Chettri

Judgement

Bhaskar Raj Pradhan, J

1. On 18.10.2023 the learned Counsel for the parties submitted that the matter has been amicably settled and all that was required was the signature of some of them. Accordingly, time was sought for and the same granted. However, today Mr. Rahul Rathi, learned Counsel appearing on behalf of the Appellant makes a statement completely contradictory. It is stated that his client refused to put his signature on the agreement.
2. In view of the above statement, the Counsel shall come prepared on the next date and request for adjournments shall not be entertained.
3. In view of the ensuing winter vacation, list thereafter.